

(1)

BEFORE THE COURT OF THE NATIONAL GREEN TRIBUNAL EASTERN ZONE
BENCH AT KOLKATA

Original Application **104** /2026/EZ

BETWEEN:
Preeti Maitra

...Applicant

-AND-

West Bengal Pollution Control Board & Ors.

...Respondents

INDEX

SL. NO.	Document	Description	Page No.
1.	List of Dates		6
2.	Synopsis		7-8
3.	Original Application & Verification Affidavit		9-29
4.	Vakalatnama		
5.	Annexure A	The copy of the order dated 24/09/25	30-32
6.	Annexure B	Copy of the letter dated 04.01.2026 served upon the KMC	33-61
7.	Annexure C	Copy of the letter dated 05/02/2025 served on the WBPCB and the concerned authorities	62-74

Vakalatnama -

75

Kolkata


Shuvajit Bose

Dated: 23/03/2026

Advocate for Applicant



23 MAR 2026

2

BEFORE THE NOTARY
ALIPORE JUDGE'S COURT
KOLKATA-700 027

SL. No. 23, Date 23/03/2026

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, AT KOLKATA

Original Application No. /2026/EZ

BETWEEN:

Smt. Preeti Maitra, wife of Sri
Tarun Kumar Maitra, Daughter of
Late Abani Chandra Banerjee, by
caste :Hindu, residing at 15, Elgin
Road, P.S. Bhowanipore, Kolkata-
700 020 now known as 15, Lala
Lajpat Rai Sarani, P.S.
Bhowanipore, Kolkata-700 020

...Applicant

-AND-

1. West Bengal Pollution Control Board,
through its Member Secretary,
Paribesh Bhawan, Block L.A. 10A, Salt
Lake City, Kolkata 7000106, Ph-
0332335-9088. Email - net.wbpcb-
wb@bangla.gov.in



23 MAR 2026

2. The West Bengal Pollution Control Board, through its Chief Engineer, Operation and Execution Cell, Paribesh Bhawan, Block L.A. 10A, Salt Lake City, Kolkata 700098. *wb@bangla.gov.in*
3. Central Pollution Control Board through its Member Secretary, Parivesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 110032. Ph.-01143102030 Email-miscb.cpcb@nic.in
4. Officer-in-Charge, Bhowanipur Police Station, 42, Shyama Prasad Mukherjee Road, Jatin Das Park, Patuapara, Bhowanipore, Kolkata - 7000026. Ph-9830168318 Email - bhowaniporeps@kolkatapolice.gov.in
5. Smt. Dipti Chatterjee, wife of Late Ashok Kumar Chatterjee, daughter of Late Abani Chandra Banerjee, residing at Flat No. 2A, Kanchanjhanga Apartment, 5B, Rabinson Street, P.S.:



23 MAR 2026

Shakespear Sarani Kolkata-700 017,
Circus Avenue, P.O. Park Street;

6. M/S, Pari Properties Pvt. Ltd., a Company incorporated under the Companies Act, 1956 having its registered office at 15, Bondel Road, P.S. Karaya, P.O. Ballygunge, Kolkata-700 019 represented by its Director;
7. Smt. Mitu Chowdhary, wife of Sri Ravi Chowdhary, residing at 22/6/1A, Rustamji Street, P.O. Ballygunge, P.S. Gariahat, Kolkata-700 019 ;
8. Sri Ravi Kumar Chowdhary, son of Sri Ramesh Chowdhari, residing at 22/6/1, Rustamji Street, P.S. Gariahat, Kolkata-700 019;
9. Elgin Roastery, at 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020



...Respondent(s)

23 MAR 2026

5

ORIGINAL APPLICATION U/S 14,15,17,18(1) AND 20 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010 FILED AGAINST NON-COMPLIANCE OF
ENVIRONMENTAL SAFEGUARDS ON THE PART OF THE PRIVATE
RESPONDENT NO. 5, 6, 7 and 8 AND THE PERSISTENT IN ACTION OF
THE RESPONDENT AUTHORITY

MOST RESPECTFULLY SHEWETH:

1. The address of the Applicant's counsel is 6, Old Post Office Street, Room No. 54, Ground Floor, Temple Chambers, Kolkata - 700001.
2. The address of the Respondents are given herein above in the cause title for service of notices of the instant application.
3. The applicant above-named begs to present the Memorandum of Original Application against continuous violation of the Respondents on the facts and grounds set-out hereunder:

JURISDICTION

1. This is an Original Application before the Hon'ble Tribunal under the inherent powers of the Tribunal u/s 14,15,17(2) and 18 of the National Green Tribunal Act.

23 MAR 2026



6

SHORT LIST OF DATES

Sl No	Dates	Events
1.	Since inception	The Applicant is the co owner in respect of the 1st and the 3rd Floor of premises no. 15, Elgin Road, Kolkata - 700020
2.	Since 2020	The said respondent no 6 to 9 have been creating environmental pollution in respect of the premises no. 15, Elgin Road, Kolkata - 700020
3.	Since 2024	The respondent no 6 to 9 have been using the backside of the premises in question as cold storage and has been using exhaust fan for which the applicant is facing both noise and air pollution day in day out
4.	Since 2025	Upon being asked to stop such activity which is illegal in every aspect the respondent no 6 to 9 has not been paying any heed towards such requests.
5.	Since 2026	The respondent no 6 to 9 has illegally changed the drainage system which is not present in the sanction plan of the premises in question and also has been continuously dumping vegetables wastes and other edible oil and sauce waste which is obstructing the ingress and egress of the applicant herein
6.	On 24/09/2025	Finding no other option the applicant herein approached the Civil Court and obtained an order of Injunction against the respondent no 5 to 8
7.	04.01.2026	A notice was served upon the concerned departments of the Kolkata Municipal Corporation
8.	05.02.2026	A notice was served upon the respondent no. 1 to 4 but no proper reply and/or any solution was effected



23 MAR 2026

7

BEFORE THE COURT OF THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH

AT KOLKATA

Original Application

/2026/EZ

BETWEEN:

Preeti Maitra

...Applicant

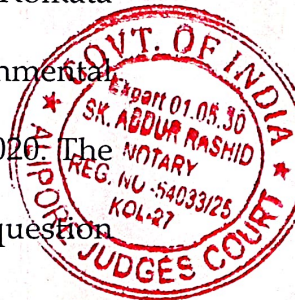
-AND-

West Bengal Pollution Control Board & Ors.

...Respondents

SYNOPSIS

This is an original application alleging blatant violation of the Air (Prevention and Control of Pollution) Act, 1981, under the Environment Protection Act, 1986 by the respondent no. 5,6,7 and 8, in respect of the premises no. 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020. The Applicant is the co owner in respect of the 1st and the 3rd Floor of the premises no. 15, Elgin Road, Kolkata - 700020. The said respondent no 6 to 9 have been creating environmental pollution in respect of the premises no. 15, Elgin Road, Kolkata - 700020. The respondent no 6 to 9 have been using the backside of the premises in question



23 MAR 2026

as cold storage and has been using exhaust fan for which the applicant is facing both noise and air pollution day in day out. Upon being asked to stop such activity which is illegal in every aspect the respondent no 6 to 9 has not been paying any heed towards such requests.. The respondent no 6 to 9 has illegally changed the drainage system which is not present in the sanction plan of the premises in question and also has been continuously dumping vegetables wastes and other edible oil and sauce waste which is obstructing the ingress and egress of the applicant herein. On 24.09.2025 finding no other option the applicant herein approached the Civil Court and obtained an order of Injunction against the respondent no 5 to 8. On 04.01.2026 a notice was served upon the concerned departments of the Kolkata Municipal Corporation. On 05.02.2026, A notice was served upon the respondent no. 1 to 4 but till date no fruitful result had ripened.

Shuvajit Bose



Advocate for the Applicant



1. This is an Original Application alleging blatant violations of the Air (Prevention of Pollution) Act, 1981, under the Environment Protection Act, 1986 by the private respondent No. 5 and 8 which is continuing at present, despite several attempts of the applicant to bring forth such

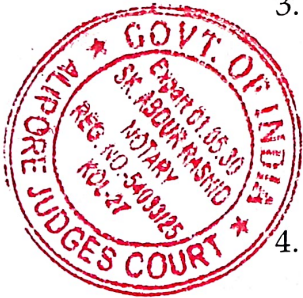
23 MAR 2026

violations before the concerned respondent no.1. Thus, the matter is within the jurisdiction of this Hon'ble Tribunal since the laws which are being violated are within the prescribed laws in Schedule 1 of the National Green Tribunal Act, 2010.

2. That the Respondent No. 6, 7 and 8 are the owner of the Respondent no. 9, which is situated at the ground floor of premises no. 15, Elgin Road, Kolkata - 700020 and has been continuously creating Air Pollution through the exhaust fan affixed just under the window of the petitioner herein. Moreover, they have also made a cold storage (underground) at the back portion of the ground floor illegally and without consent of the petitioner and also that of the Municipal authority. It is further stated that the respondent no. 8 is also piling vegetables waste, and dumping other waste materials at the common entrance position of the said building making the ingress and egress of any commuters impossible from the said common passage.

3. The establishment and/or construction of the cold storage (underground) has also created immense difficulty in respect of water consumption of the said premises is concerned

4. For construction of underground drainage system the Respondent no. 6 to 8 herein with illegal intentions have also changed the water pipeline of the drainage system which was originally sanctioned by the Municipal Authorities, which inter-alia is causing clogging of water



23 MAR 2026

and also restricting waste material disbursement through the main drainage system to the original drainage of Municipal Corporation.

The said act of the Respondent no. 5 to 8 are violating the applicants inherent fundamental rights to live in a clean and sustainable environment and therefore the instant matter involves sustainable question relating to environment thereby attracting section 14 of the National Green Tribunal Act, 2010

5. The matter involves injury caused by the pollution of the private respondent, including damage to health and well-being of the applicant, creating immense air pollution as well as water clogging creating overall an unsuitable condition for living because of the activities of the private respondents no. 5 to 8 which cannot in any manner stand test of time.



LIMITATION

The illegal and polluting activities of the Private Respondent No. 5 to 8 are continuing at present and thus the cause of action in this present matter is continuous in matter moreover the activities have damaged the living environment around its vicinity and is causing great impediment to the well-being of the applicant.

As there is a continuing cause of action, the applicant is well within the

23 MAR 2026

period of limitation to approach this Hon'ble Tribunal in the interest of justice and equity.

FACTS:

1. The addresses of the applicant and the Private Respondent are more or less the same, as it deals with the same premises and in fact the applicant is the co-owner of the 1st floor and 3rd floor of the said premises being no. 15, Elgin Road, Kolkata - 700020..
2. That one Probodh Chandra Banerjee was being fully seized and possessed of and well and sufficiently entitled as the sole and absolute owner to ALL THAT Messuage, tenements and hereditaments of partly three and partly four storeyed dwelling house structures and premises together with the piece and parcel of land or ground thereunto belonging and whereon or on parts whereof the same are erected and built containing an area of 6 Cottahs more or less situate lying at and being municipal premises No. 15, Elgin Road, Kolkata-700 020 (Now 15, Lala Lajpat Rai Sarani) more fully and particularly mentioned and described in the SCHEDULE A of the plaint of TS 1554 of 2025 and thereunder referred to as 'the SAID ENTIRE PREMISES'.
3. The Applicant states that the said Probodh Chandra Banejee, a Hindu, died after making and publishing his Last Will and Testament dated 13th June 1956 whereby and where under he appointed his three sons

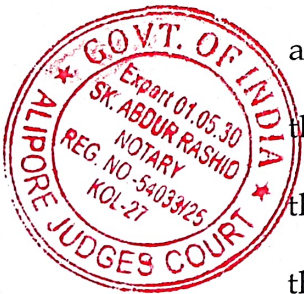


23 MAR 2026

namely Anil Chandra Banerjee, Abani Chandra Banerjee and Arun Chandra Banerjee as joint executors of the said Will and gave devised and bequeathed all his immovable properties which he may leave at the time of his death to his said three sons in equal shares.

4. That probate in respect of the said Will of the said deceased Probodh Chandra Banerjee was granted to the above named three joint executors by the Court of the Learned District Delegate at Alipore on 30th September 1961 in Act 39 Case No. 3 of 1961 and the said joint executors by their acts assented to the legacy and bequest made by the deceased in the said Will and make over possession of the said premises to themselves in equal shares.

5. The Applicant states that by a Partition Deed dated 7th May, 1965, executed by and between the said Anil Chandra Banerjee, Abani Chandra Banerjee and Arun Chandra Banerjee and registered before the said Sub Registrar, Alipore in Book 1 Being No. 7204 for the year 1965, the said Arun Chandra Banerjee became entitled to entire ground and second floors of the said Building at the said entire premises and the said Abani Chandra Banerjee became entitled to entire first and third floors of the said Building and it was, inter alia, agreed between them as follows



- (a) The said Abani Chandra Banerjee and Arun Chandra Banerjee shall have full and free right and liberty of way and user or otherwise in common with one another unto upon over under

23 MAR 2026

and along the passage measuring about 8 feet nine inches on the southern and about 3 feet 9 inches on the northern and running south to north leading from Elgin Road to the north of the said premises and backyard with servant's latrine at the Eastern end thereof (hereinafter referred to as "the said Passage") with further rights as contained therein.

(b) The said Abani Chandra Banerjee and Arun Chandra Banerjee agreed that the said Arun Chandra Banerjee shall have and retain his existing right to support and rest the beams and rafters and the walls of the second floor of the said premises on the first floor thereof and the said Abani Chandra Banerjee would likewise be entitled to have and retain his existing right to support and rest the beams and rafters and walls of the First Floor of the said premises on the ground floor thereof and the beams rafters and the walls of the third floor of the said premises on the second floor thereof.

(c) The Applicant state that the said Abani Chandra Banerjee and Arun Chandra Banerjee became entitled to their respective floors together with all structures outhouses, yards courts areas gardens trees fences hedges ditches ways users drains water courses fixtures liberties privileges easements and appurtenances whatsoever.



6. The Applicant state that the said Arun Chandra Banerjee and Abani Chandra Banerjee thus became the owners of the said entire premises owning one half undivided share in the land comprised in the said premises together with entire ground and second floor of the building together with the rights of easements and appurtenances over the common passage and all properties benefits and rights and other areas

23 MAR 2026

as per the said Deed dated 7th May, 1965 or otherwise and the said Abani Chandra Banerjee owning the balance one half undivided share in the land comprised in the said premises together with entire first and third floor of the building together with the rights easements and appurtenances over the common passage and all properties benefits and rights and other areas as per the said Deed dated 7th May, 1965 or otherwise being specifically and morefully described and mentioned in Schedule B (Part I) hereunder.

7. The Applicant states that the said Arun Chandra Banerjee, a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law died intestate leaving him surviving his wife (Smt.) Aloka Banerjee as his only heir who on his death became entitled to the Arun's property, absolutely.
8. It is further stated that the said (Smt.) Aloka Banerjee, a Hindu during her lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law died intestate on 20th November 1998 leaving her surviving her sister-in-Law Kamala Chatterjee as her only heir who on her death became entitled to the property of Arun Chandra Banerjee. The said Kamala Chatterjee obtained a letters of Administration on 11.12.2000 from the Hon'ble High Court at Calcutta in PLA No. 79 of 2000 in respect of the properties of Aloka Banerjee.
9. The Applicant state that the said (Smt.) Kamala Chatterjee, a Hindu during her lifetime and at the time of her death, died on 05.11.2006 after making and publishing her last will and testament dated 25.8.2002. By her last will and testament, the said (Smt.) Kamala Chatterjee appointed her sons Ashok Chatterjee and Kalyan Chatterjee to act as Executor either jointly or severally of the said will and gave devised and bequeathed her entire portion and shares the said



23 MAR 2026

premises being the Arun's property to her said two sons viz. Kalyan Chatterjee and Ashok Chatterjee with powers to alienate the same during her lifetime. Probate in respect of the said will of the said deceased Kamala Chatterjee was granted to the above named Kalyan Chatterjee as executor by the High Court at Calcutta on 23rd December 2014 in PLA No. 234 of 2014 and the said executor by his act assented to the legacy and bequest made by said deceased in the said will and made over possession of the property of Arun Chandra Banerjee to themselves in equal shares.

10. It is stated that the said Abani Chandra Banerjee, a Hindu during his lifetime and at the time of his death and governed by the Dayabhaga School of Hindu Law died on 19.07.1992 after making and publishing his last will and testament dated 26th December 1972. The said Abani Chandra Banerjee at the time of his death has one daughter Smt. Dipti Chatterjee from his first wife, who pre deceased him his second wife Smt. Maya Bandyopadhyay and another daughter viz. Smt. Priti Moitra from his said second wife. By his last will and testament the said Abani Chandra Banerjee appointed his wife Smt. Maya Bandyopadhyay as executor of the said will and gave devised and bequeathed his entire portion and shares of the said premises being the said property as specifically mentioned in schedule B (part I) thereunder to his wife during her life with powers to alienate the same during her lifetime; and upon her death to his said two daughters in equal shares.



11. The Applicant state that the said (Smt.) Maya Bandyopadhyay, a Hindu during her lifetime and at the time of her death, died intestate without alienating her life interest in any manner. Letters of Administration in respect of the said will of the said Abani Chandra Banerjee was granted to the said Smt. Dipti Chatterjee and Smt. Preeti

23 MAR 2026

Moitra on 5th July, 2016 by the Court of the Learned District Delegate at Alipore in Act 39 case no. 311 of 2007 and the said Joint Administrator by their acts assented to the legacy and bequest made by the said will and made over possession of the part of the suit properties as specifically mentioned in schedule B (part I) thereunder to themselves in equal shares.

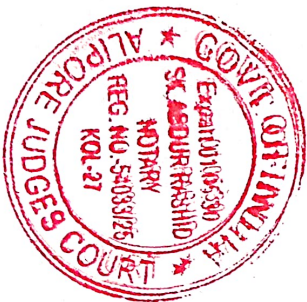
12. It is further stated that the unit and rooms on portion of (i) ground floor were let out on monthly tenancy to Mr. Ramesh Kr. Chowdhary, Mr. S. K. Agawal, Mr. Ramesh Samaiya and Mr. Raj Kumar Bothra, (ii) first floor was let out to Manubhai Jani, (iii) second floor was let out to Mr. Ramesh Kumar Chowdhary and (iv) third floor was let out to Mr. Rahul Seth, son of D. N. Sethy as all monthly tenants and are in occupation for since last more than 15 years. The applicant herein is in occupation of the entire first floor of the aforesaid property as specifically mentioned in Schedule B (Part I) thereunder.
13. It is stated that the applicant and the respondent No 5 herein happens to be the joint owners of one half the undivided share in respect of the entire First and third floor of the aforesaid property comprising inter alia of undivided share in the land comprised in the said entire premises together with the rights, easements and appurtenances over the common passage and all properties benefits and rights and other areas or common areas or common rights as per the said Deed dated 7th May, 1965 or otherwise more fully and particularly mentioned and described in schedule B (Part I) thereunder and were possessing the same without any hindrance what so ever.
14. The applicant states that recently on 31st August 2025 the respondent Nos. 7 and 8 claiming themselves to be the representatives of the respondent No 2 herein along with their men and agents tried to



23 MAR 2026

burged into the said property particularly mentioned and described in schedule B (Part I) thereunder and tried to oust the applicant and her family members from the same and having no other alternative the applicant along with her maid with great difficult stopped such illegal acts of the said respondents herein . The Applicant on that day only for the first time came to know about such alleged transfer of schedule B (Part I) property by the respondent No 5 to the respondent No 6,7 and 8.

15. The applicant state that being a senior citizen the applicant having no other alternative intimated the aforesaid facts to the Office in charge Bhownipore Police station and lodged a general Diary thereon 1st September 2015 and the same was registered at Bhowanipore P.S GDE No 92 dated 01.09.2025.
16. Subsequent to the same the applicant learnt from reliable sources that her sister being the Respondent No. 5 herein with illegal and malafide motive have sold and conveyed her ½ share in respect of the said suit property to the Respondents No. 6,7 and 8 herein and in consonance thereto the applicant first and foremost preferred an application under Section 163 (2) of the Bharatiya Nagarik Suraksha Sanhita 2023 before the Learned 1st Executive Magistrate at Alipore on 2nd of September 2025 which was numbered as MP case No 2202 of 2025 wherein the Learned Court upon hearing the Counsel appearing on behalf of the applicant/petitioner therein was pleased to pass an order directing the Officer-in-Charge, Bhowanipore Police Station to cause an enquiry in respect of the said petition and submit a report and also directed to maintain peace among the involved parties and was pleased to fix the matter on 23.9.2025 for SR and PR therein.



23 MAR 2026

17. The applicant state that the said act done by the respondent no. 6 to 8 herein are per se illegal and is void ab initio. The respondents herein have flouted the provisions envisaged under the Indian Partition Act, 1893. It is stated that the provisions envisaged under the Partition Act of 1893 gives other co-owners of a dwelling house a right to buy out stranger who has acquired a share in the undivided property as particularly mentioned and described in schedule B (Part I) hereunder. In the present case the respondents herein specifically the respondent no.1 has issued no notice under the law of Pre-emption to the applicants herein and has without the knowledge of the applicant sold and/or conveyed and/or transferred or may have proposed to transfer the said property as specifically mentioned in schedule B (Part I) hereunder to the respondent No. 2 which is void ab initio in the eye of law.

18. The applicant states that the applicant thereafter obtained certified copy of the deed of Conveyance dated 17th August 2023 bearing No 12040 of 2023 executed by the respondent No 5 being vendor No 2 therein in favour of the respondent No 6,7 and 8 herein thereby conveying and/or transferring her ½ undivided share in the said suit property without informing the same to the applicant thereby infringing the provision as envisaged under the Partition Act 1893 as well as the provision envisaged under the Transfer of Property Act 1882 . The Applicant states that she had obtained the certified copy form the official website of the additional registrar of assurances IV Kolkata by paying official requisite fess thereof on 03.09.2025.

19. It is further stated that it is an admitted fact that the applicant is the co-owner in respect of the said property particularly mentioned and described in schedule B (Part I) hereunder and without the knowledge, consent of the applicant the said property cannot in



23 MAR 2026

whatsoever be sold or transferred to the respondent no. 6,7 and 8 herein.

20. The applicant further states that the said Deed of Conveyance dated 17th of August 2023 is barred under the provisions envisaged under the Transfer of Property Act, 1882 and cannot in any manner be entertained as legal executable Deed of Conveyance in the eye of law.
21. The applicant states that the applicant being one of the co-owners in respect of the said property particularly mentioned and described in schedule B (Part I) thereunder can in no manner be oust of from the same without due process of law.
22. Your applicant states that subsequently your applicant having no other alternative was compelled to file a suit for partition and injunction before the Ld 4th Civil Judge (Sr Dv) at Alipore being Title Suit no. 1554 of 2025 along with an Injunction Application. Your petitioner craves leave to file the copy of the plaint and injunction application at the time of hearing, if necessary.



23. The applicant herein further states that the said injunction application was moved on 23/09/2025 before the Ld 4th Civil Judge (Sr Dv) at Alipore and after hearing the counsels appearing for the applicant/plaintiff therein, the Leaned Court was pleased to pass an order of status quo in favour of the application. A copy of the said order dated 24/09/2025 is annexed herewith and marked with the letter - "A".

24. After obtaining of the injunction order the same was communicated to the Respondent no. 6 to 8 but to utter shock the respondent no 6 to 8 started illegal construction in the suit premises. Finding no other option the Applicant was forced to inform the current situation to the

23 MAR 2026

Kolkata Municipal Corporation through the Learned Advocate of the Applicant by way of serving notice to the concerned department of the Kolkata Municipal Corporation. A copy of such notice dated 04.01.2026 along with the Postal Receipt and Track Report are annexed herewith and marked with the letter - "B".

25. It is further stated that the Applicant from reliable sources have come to know that the Kolkata Municipal Corporation after receiving the notice from the Learned Advocate of the Applicant has inspected the suit premises and has issued notice invoking section 401 of the Kolkata Municipal Corporation Act to the Respondent no. 6 to 8, thereby directing the Respondent no 6 to 8 to stop any illegal and/or construction in the said premises.

26. That subsequent to the same it was further established by the applicant herein, that the Respondent no. 9 herein was constructing an underground cold storage on the backside common portion of the premises without consent of any of the co sharers and also without the permission of the concerned municipal authorities. Due to utter shock, the Respondent no.9 just to harass the applicant herein affixed an exhaust fan just beneath the window of the applicant herein, which is creating immense Air Pollution in the entire area. Moreover, the construction of the underground cold storage has been done changing the original drainage system of the said premises so granted by the KMC, which, inter-alia, is creating disturbance in smooth disbursement of the waste material and also causing water clogging in the said premises. Certain relevant photographs are annexed hereto and marked with the letter - "B1".

27. Having no other alternative as the AIR, WATER and NOISE POLLUTION created by the respondent no 6 to 9 has reached to an extreme level for which the applicant through her Ld Advocate has



23 MAR 2026

served notice upon the WBPCB and the other concerned authorities vide letter date 5th February, 2026 and the same has been duly received. A copy of the letter dated 05.02.2026 along with the postal receipt and the track report are annexed herewith and marked with the Letter - "C".

28. Your Applicant states that the said act and conduct of the respondents herein specifically Respondent No. 9, with the help of Respondent no. 7 and 8 are per-se illegal and contrary to the provisions envisaged under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Noise (Prevention and Control of Pollution) Act, 2000 and in view thereof the said pollution in the premises being premises no. 67, Chowringhee Road, be stopped forthwith till the private respondents complies with the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Noise (Prevention and Control of Pollution) Act, 2000 to the satisfaction of the West Bengal Pollution Control Board.

29. It is further stated that in view of the representation made, and analyzing the gravity of the situation, West Bengal Pollution Control Board may forthwith be directed to take steps in terms of law and issue directions in removing the exhaust fan illegally affixed below the window of the applicant herein and also from dismantling the underground cold storage made without any sanction from concerned Authorities by the private respondents being the Respondent nos 6 to 8, which also affecting the drainage system of the said building inter-alia causing immense water pollution

30. Your Applicant have already has exhausted the alternative remedy and since the Kolkata Municipal Corporation has not acted in terms of the



23 MAR 2026

request so made vide letter dated 05.01.2026 your Applicant have no other option but to approach this Hon'ble Tribunal.

31. Your Applicant states that since the respondents being Respondent No. 6 to 9 have acted contrary to the provisions envisaged under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Noise (Prevention and Control of Pollution) Act, 2000 said illegal activities in the premises being no. 15, Elgin Road, be stopped and the water as well as air pollution be controlled forthwith till the private respondent nos. 6 to 9 complies with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 to the satisfaction of the West Bengal Pollution Control Board.
32. Further the said private respondent be directed to remove the said exhaust fan affixed underneath the window of the applicant herein and the underground cold storage be also removed for endangering human life
33. That being aggrieved by and dissatisfied with the present circumstances and situation in connection with the environmental pollution caused by the private respondents and health hazard posed to the Applicant and being further aggrieved by and dissatisfied with the State Government's inaction in not implementing the provisions of the Water (Prevention and Control of Pollution Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and Noise (Prevention and Control of Pollution) Act, 2000, your Applicant herein begs to prefer the present Original Application on, inter alia, the following, amongst other:

23 MAR 2026



GROUNDS

- I. FOR THAT the state respondents have failed to take any action against the pollution causing activities of the private respondent.
- II. FOR THAT the respondent no. 1 failed to apply the principle of "polluter pays" and direct the private respondent no. 6 to 9 to pay compensation for the pollution which they have done to the environment of premises no. 15, Elgin Road, Kolkata - 700020.
- III. FOR THAT the respondent no. 1 failed to inspect the site of the respondent no. 6 to 9 and verify whether the construction of underground storage can be done by the respondent no. 6 to 9 under the existing drainage infrastructure.
- IV. FOR THAT the respondent no. 4 failed to carry out any of the directions of the respondent no. 1 and allowed the respondent no. 5 to 8 to continue causing pollution.
- V. FOR THAT the state respondents failed to stop pollution causing activities despite several representations to bring to their notice that none of their directions have been complied with.
- VI. FOR THAT the act and actions of the respondent no. 6 to 9 in accumulating waste water in the premises and not discharging the same is a direct violation of section 22 and 22A of the Air (Prevention and Control of Pollution) Act, 1981

23 MAR 2026



- VII. FOR THAT the act and actions of the respondent no. 6 to 9 in violating sections 22 and 22A of the Air (Prevention and Control of Pollution) Act, 1981 are punishable offences as per sections 37 of the Air Act, 1981.
- VIII. FOR THAT the act and actions of the respondent no. 6 to 9 in violating provisions of Air (Prevention and Control of Pollution) Act, 1981 is punishable under section 15 of the Environment Protection Act, 1986.
- IX. FOR THAT the act and actions of the respondent no. 6 to 9 in causing pollution adversely affects the health of the applicant herein.
- X. FOR THAT the act and actions of the respondent no. 6 to 9 in polluting the environment is a violation of the fundamental right to life and right to live in clean environment of the applicant under Article 21 of the Constitution.

INTERIM PRAYER

In light of the facts and circumstances and grounds stated above the applicants most humbly seek the following to be considered as interim prayers by this Hon'ble Tribunal.

1. Pass necessary order(s) and/or direction(s) upon Respondent No. 1 and 2



23 MAR 2026

25

for jointly conducting an inspection of the premises and operations of the respondent No. 5 to 8 by making surprise visits to the premises at 15, Elgin Road, Kolkata 700020 of the private respondent and submit a report before the Ld. Tribunal within a stipulated time period;

2. Constitute an expert committee comprising of members of respondent no. 1, respondent no. 2 and respondent no. 4 to check the drainage system, determine the feasibility of allowing the private respondent to continue to their construction work and/or in the alternative if found feasible the stipulations that is required to be followed to ensure compliance of relevant laws, orders and keeping the environment safe and clean for the applicant as well as others;



PRAYERS:

23 MAR 2026

26

In light of the facts and circumstances and grounds stated above the applicant most humbly prays to this Hon'ble Tribunal for the following:

1. Direct no. 6 to 9 to immediately cease all activities of construction work at 15, Elgin Road, Kolkata 700020, and order of the Respondent no. 1 is complied with and a compliance report of the same is approved by the respondent no. 1 and the same is placed before the Ld. Tribunal;
2. Direct Respondent No. 4 to ensure that no activities or operation is carried out by the respondent no. 6 to 9 until and unless further orders to the contrary are passed by the Ld. Tribunal;
3. Direct the Respondent authorities to assess the environmental damage and



23 MAR 2026

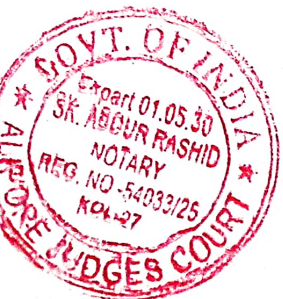
23 MAR 2026

impose costs on the private respondent for causing pollution and violation of environmental norms, Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Noise (Prevention and Control of Pollution) Act, 2000 and including litigation cost of the applicant;

4. Pass necessary order(s) and/or direction(s) for restitution of the environment and prevent pollution;
5. Pass necessary order(s) and/or direction(s) as the Hon'ble Tribunal deems fit and proper.

Solemnly declared and affirmed
Alipore Judges Court. KOL-27
Identification #.....
Under Notaries Act.

ABDUR RASHID SK.
Notary Govt. of India
54033/25



23 MAR 2026

Preeti Maitra

APPLICANT

THROUGH

ADVOCATES

Counsels for Applicant

28

VERIFICATION

I, Preeti Maitra, Late Abani Chandra Banerjee and wife of Sri Tapan Kumar Maitra, by faith Hindu, by occupation Housewife, aged about 71 years residing at 15, Elgin Road, Police Station - Bhawanipore, Kolkata - 700 020 am the Applicant in the above mentioned application and as such I am competent to affirm this affidavit.

I do hereby affirm that the contents of paragraphs 1 to 3 above are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Kolkata on 23rd MARCH 2026

Preeti Maitra

APPLICANT



23 MAR 2026

29

IN THE COURT OF THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH AT KOLKATA

Original Application /2026/EZ

BETWEEN :
Preeti Maitra

... Applicant

And

West Bengal Pollution Control Board & Ors

BEFORE THE NOTARY
ALIPORE JUDGE'S COURT
KOLKATA-700 027

... Respondents

SL. 24. Date 23/3/2026

VERIFYING AFFIDAVIT

I, Preeti Maitra, Late Abani Chandra Banerjee and wife of Sri Tapan Kumar Maitra, by faith Hindu, by occupation Housewife, aged about 71 years residing at 15, Elgin Road, Police Station - Bhawanipore, Kolkata - 700 020 do hereby swear on oath and state as follows:

1. I state that I am the Applicant in the above mentioned Original Application, and I am fully aware of the facts of the case and the facts deposited herein.
2. I hereby verify and state that the contents in the accompanying Original Application from para 1 to para 32 of FACTS and paras I to paras X of GROUNDS are true and correct to the best of my knowledge, information and belief. The contents in the accompanying Original Application have been read out to me in my language and explained to me and I aver that these are true and correct to the best of my knowledge, information and belief.

I hereby verify and state that the Annexures A to are true and correct copies of the original documents.

I hereby verify and state that the contents of this affidavit have been explained to me in a language I understand, and are true and correct to the best of my knowledge, information and belief.

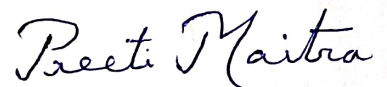
Kolkata :

Dated:

Identified by me


Advocate

Solemnly declared and affirmed
Alipore Judges Court, Kol-27
Identification at.....
Under Notaries Act.



DEPONENT

23 MAR 2026

ABDUR RASHID SK.
Notary Govt. of India
54033/25

Title Suit No. 1554 of 2025
CNR NO.WBSP-02-003583-2025

Contd...../Order No.1 dated 24.09.2025

Ld. Advocate representing plaintiff has moved the temporary injunction application filed under Order 39 Rule 1 & 2 read with Section 151 CPC dated 24.09.2025.

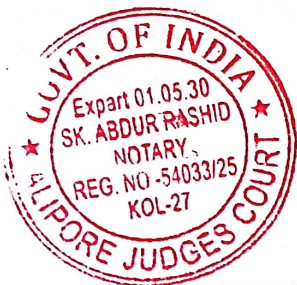
Issue notice upon defendants to explain as to why the injunction application should or should not be granted.

Ld. advocate for plaintiff has submitted that one Probodh Chandra Banerjee was sole and absolute owner of the properties mentioned in the schedule of the plaint containing an area of 6 cottahs more or less who died after making his last Will dated 13th June, 1956 whereunder, he appointed his three sons namely Anil Chandra Banerjee, Abani Chandra Banerjee and Arun Chandra Banerjee as joint Executor of said Will and bequeathed all his immovable properties in equal shares to his three sons and Probate of said Will was granted to all three joint Executors by the Court of competent jurisdiction.

Thereafter, a Partition Deed dated 7th May, 1965 was executed by and between said three sons and it was registered in the year 1965 being no. 7204 and said Arun Chandra Banerjee became entitled to entire ground and second floor of the building, Abani Chandra Banerjee became entitled to entire 1st and 3rd floor of the building.

Ld. Advocate also contended that said Arun Chandra Banerjee and Abani Chandra Banerjee thus became owners of entire premises owning $\frac{1}{2}$ undivided share in the land comprised in said premises. Arun Chandra Banerjee died intestate leaving his wife Aloka Banerjee as his only legal heir and she became entitled to his property absolutely and Aloka Banerjee, a Hindu, died intestate on 20th November, 1998 leaving her surviving sister-in-law Kamala Chatterjee as her only heir who became entitled to the property of Arun Chandra Banerjee and said Kamala Chatterjee obtained a Letter of Administration on 11.12.200 from Hon'ble High Court, Calcutta in PLA no. 79/2000 in respect of properties of Aloka Banerjee.

It is further contended that Kamala Chatterjee died on 05.11.2006 after making her last Will on 25.08.2002 and she appointed her sons Ashoke Chatterjee and Kalyan Chatterjee as Executor either jointly or severally of the said Will and Probate of said Will was granted to Kalyan Chatterjee as Executor by the High Court at Calcutta in PLA No. 234 of 2014.



Title Suit No. 1554 of 2025
CNR NO. WBSP-02-003583-2025

Contd...../Order No.1 dated 24.09.2025

It is contended that Abani Chandra Banerjee died on 19.07.1992 after making his last Will dated 26th December, 1972 appointed his second wife Maya Bandopadhyay as Executor and from his first wife, he has one daughter Smt. Dipti Chatterjee and another daughter from his second wife namely Smt. Preeti Maitra and on death of Maya Bandopadhyay, the property devolved upon his two daughters upon equal shares and Letters of Administration in respect of Will of Abani Chandra Banerjee was granted to his two daughters on 5th July, 2016 by the competent Court which is mentioned in schedule "B" (Part-I) in plaint. Plaintiff is in occupation of the entire 1st floor of the property as mentioned in schedule "B" (Part-I) in plaint and ground floor, 1st floor, 2nd floor and 3rd floor were let out to tenants and they are in occupation since last more than 15 years.

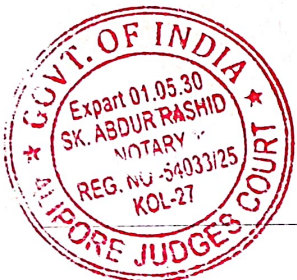
It is argued that plaintiff and defendant no. 1 to be the joint owners of undivided share in entire 1st and 3rd floor of the property herein with right of easement etc., as per Deed of Partition dated 7th May, 1965 but on 31st August, 2025, defendant nos. 3 and 4 claiming to be the representative of defendant no. 2 tried to barged into said property described in schedule "B" (Part-I) in plaint and tried to oust plaintiff and her family members and plaintiff tried to stop such illegal acts of defendants and on that day, plaintiff came to know about alleged transfer of schedule "B" (Part-I) property by defendant no. 1 to defendant no. 2.

Ld. advocate submitted that plaintiff lodged complaint to Police Station but no action was taken and plaintiff learnt that defendant no. 1 with illegal motive sold and conveyed her ½ share to defendant no. 2 and the said act of defendants are illegal as defendants have flouted the provision of Indian Partition Act, 1893 and at this juncture, if the defendants are not restrained by an order of status-quo considering the prima facie case of the plaintiff, the urgency of situation, plaintiff will suffer irreparable loss.

At the time of hearing, Ld. Advocate for plaintiff referred the annexures namely the photocopy of Partition Deed, the photocopy of Partition Deed, the photocopy of Will of Abani Chandra Bandopadhyay and the photocopy of alleged Deed of Conveyance of defendants and submitted that plaintiff has half share in schedule "B" (Part-I) and if the defendants are not restrained from alienating, transferring the schedule "B" (Part-I to Part -III) property, plaintiff will be prejudiced.

Heard,

Considered,



Title Suit No. 1554 of 2025
CNR NO.WBSP-02-003583-2025

Contd...../Order No.1 dated 24.09.2025

I have gone through the case record and the endorsement of Sheristadar that "no caveat filed in respect of suit till 12.30 pm".

Plaintiff has filed this suit for partition and being a daughter of late Abani Chandra Banerjee, she is claiming her interest over schedule "B" (Part-I to Part-III) property in plaint as well as injunction application against the defendants. The case of the plaintiff is narrated in short herein above and both with plaint and temporary injunction application, plaintiff filed photocopies of documents as annexures wherefrom it *prima facie* appears that Abani Chandra Banerjee became one of the Executor of the Will of Dr. Probodh Chandra Banerjee and subsequently, in between three sons of Probodh Chandra Banerjee, a Deed of Partition dated 7th May, 1965 was executed and said Abani Chandra Banerjee, under whom, present plaintiff is claiming her interest over the suit property, became the absolute owner of schedule "B" property i.e. the suit properties and on his demise, he is survived by plaintiff and defendant no. 1.

Considering the facts above, the *prima facie* case of the plaintiff and in order to protect the *prima facie* right of plaintiff in respect of suit property, there be an order of status-quo otherwise, it will lead to multiplicity of suits.

Hence, it is

Ordered.

that the prayer for ad-interim injunction is considered and allowed and both plaintiff and defendants are directed to maintain *status-quo* as on this day with regard to nature, character, possession and alienation of Schedule "B" (Part-I to Part-III) suit property in plaint and injunction application as well **till 24.10.2025.**

Plaintiff is directed to comply with the provision of Order 39 Rule 3(a) & 3(b) CPC at once.

Return the original documents to plaintiff as filed today.

BC -I to comply at once.

To date i.e. **15.01.2026** for S/R and A/D.

Dic. & corrected. by me.

(Mala Chakraborty)
Civil Judge (Sr. Divn), 4th court
Alipore, South 24 Parganas
JO Code WB01004

(Mala Chakraborty)
Civil Judge (Sr. Divn), 4th Court
Alipore, South 24 Parganas
JO Code WB 01004.



Annexure "B"

1

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

39

BY SPEED POST/HAND DELIVERY

Dated: 04.01.2026

To,

1. The Chairman Heritage Building Committee, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-700013.
2. The Commissioner, Kolkata Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-700013.
3. The Councilor, Ward No- 70, Kolkata Municipal Corporation, 35A, Dr. Rajendra Road, Kolkata -700020.
4. The Borough Chairman, Ward No 70, Kolkata Municipal Corporation. 35A, Dr. Rajendra Road, Kolkata -700020. *Borough VIII*
5. The Mayor, Kolkata Municipal Corporation
5, S.N. Banerjee Road, Kolkata-700013.
6. The Officer In charge, Bhawanipore Police Station, Kolkata-700025.

In re:

Regarding nuisance created by Smt. Dipti Chatterjee, M/S, Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary with the help of other anti social elements intentionally blocking the common passages and also making illegal construction



[Handwritten Signature]

34

2

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

covering up common portion of the property by making permanent structure thereon, by changing the drainage pipeline of the said premises in respect of the premises no. 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020 which falls under Grade II B, OF THE GRADED LIST OF HERITAGE BUILDING,

My clients: Smt. Preeti Maitra, wife of Sri Tarun Kumar Maitra, Daughter of Late Abani Chandra Banerjee, by caste :Hindu, residing at 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020.

Sir,

Under instructions and on behalf of my clients mentioned hereinabove I do write to you which is as follows:-

It is stated that my client is a co-sharer/owner in respect of 1st and 3rd Floor of the premises No. 15, Elgin Road, P.S Bhowanipore, Kolkata-700 020 (Now Known as premises No. 15, Lala Lajpat Rai Sarani)(hereinafter referred to as the said premises), along with common portions thereof, through inheritance from her father and is possessing same.

My client states that after the death of her father and also that of her mother, my client along with one Dipti Chatterjee being her elder sister became joint owners in respect of 1st and 3rd floor of the said premises. My client recently came to learn that the said Dipti Chatterjee without informing my



[Handwritten signature]

35

3

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

client sold her 50% share in respect of the said property to one M/S, Pari Properties Pvt. Ltd, belonging to Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary. Having come to learn the said fact my client had preferred an suit for partition before the Learned 4th Court of Civil Judge (Sr. Div) at Alipore and the same was registered as Title Suit No. 1554 of 2025, and the same is pending disposal. It is further stated that my client along with the said suit has also filed an application under order 39 Rule 1 and 2 of the code of civil procedure, inter-alia, praying before the learned court for an order of injunctions restraining the defendants in the suit from transferring and/or alienating the said suit property. It is further stated that the said application for injunction was heard by the learned court on 24.09.2025, and the learned court was pleased to pass an ad-interim order, the operative part of which are reproduced herein below:-

".... That the prayer for ad-interim injunction is considered and allowed and both plaintiff and defendants are directed to maintain status-quo as on this day with regard to nature, character, possession and alienation of Schedule "B" (Part-I to Part-III) suit property in plaint and injunction application as well till 24.10.2025. Plaintiff is directed to comply with the provision of Order 39 Rule 3(a) & 3(b) CPC at once. Return the original documents to plaintiff as filed today..."

A website copy of the said order obtained from the official website of the Learned Court is annexed hereto and marked with the letter "A".

It is stated that inspite of an order of injunction in respect of the said property the persons concerned as specifically mentioned in the subject hereinabove are intentionally not only flouting with the order of the learned court but also intentionally and without permissions from the



Shuvajit Bose

36

4

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

concerned Municipal Authorities are making huge structural changes as well as coving up common portion of the property by making permanent structure thereon, and also taking attempt for changing the drainage pipeline of the said premises in respect of the premises no. 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020 which falls under Grade II B, OF THE GRADED LIST OF HERITAGE BUILDING,

It is stated that the said Ravi Kumar Chowdhury being the defendant no. 4 has been rampantly changing the nature and character of the said premises by illegally raising walls and creating many toilets and washroom and has also been blocking and changing the course of the drainage system in the said premises .It is further stated that for no reason the said Ravi Kumar Chowdhury has been encroaching the common passages and the mandatory open space of the building. It is very much pertinent to mention that the said premises is a Heritage Building in the books of Kolkata Municipal Corporation and moreover the said Ravi Kumar Chowdhury has been installing Air Conditioned outer unit in and around the building which may cause life threat to the pedestrians as the build is 120 years old made out of lime and shurki. It is also submitted herein that the said defendants in the said suit without even taking permission of any concerned Municipal Authorities have made unauthorized toilet, illegal drainage system in the said property.

My client states that my client had already intimated about the said illegal acts of the said Ravi Choudhury and others vide complaint dated 29.09.2025 made before the Officer In charge Bhowanipore Police Station, but till date no fruitful steps has taken place from the concerned authority.



37

5

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor. Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

It was understood that it has been a tactic made by Ravi Kumar Chowdhury to harass my client in the period of distress so that she can be forced to leave the suit premises. Some Colored pictures depicting the present scenario are annexed hereto and marked with the letter "B".


In view thereof my client do herein requests your good selves to kindly act in terms of the provisions of the Law of the land and take immediate steps for stopping such illegal acts.

This is for your information and necessary steps.

This is without prejudiced to the rights and contentions of my client.

Thanking you

Yours Truly



Advocate

Enclosed: As Above.



38

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW4111134707IN

DATE 05/01/26
 WEIGHT 54 GMS
 CHARGE Rs. 30/-

BNPL SPEED POST
 Customer Code No.-4000530591
 BO/Barabazar H.P.O
 Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO The officer in charge
 Bhawanipur

KOL - 025 PIN

SENDER S. Bose (Adv)
 KOL - 01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW4111134715IN

DATE 05/01/26
 WEIGHT 54 GMS
 CHARGE Rs. 30

BNPL SPEED POST
 Customer Code No.-4000530591
 BO/Barabazar H.P.O
 Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO The Mayor KMC
 B.S.N. Banerjee Road

KOL - 013 PIN

SENDER S. Bose (Adv)
 KOL - 01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW4111134724IN

DATE 05/01/26
 WEIGHT 54 GMS
 CHARGE Rs. 30/-

BNPL SPEED POST
 Customer Code No.-4000530591
 BO/Barabazar H.P.O
 Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO The Commissioner
 Municipal Corporation

KOL - 013 PIN

SENDER S. Bose (Adv)
 KOL - 01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW4111134738IN

DATE 05/01/26
 WEIGHT 54 GMS
 CHARGE Rs. 30/-

BNPL SPEED POST
 Customer Code No.-4000530591
 BO/Barabazar H.P.O
 Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO The Councillor, ward-70 KMC

KOL - 020 PIN

SENDER S. Bose (Adv)
 KOL - 01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW4111134741IN

DATE 05/01/26
 WEIGHT 54 GMS
 CHARGE Rs. 30/-

BNPL SPEED POST
 Customer Code No.-4000530591
 BO/Barabazar H.P.O
 Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO The Chairman Heritage Building
 Committee

KOL - 013 PIN

SENDER S. Bose (Adv)
 KOL - 01



39



Print Report

Booked

Dispatched

In Transit

Out for Delivery

Delivered



Booked at



Delivered



Destination

Bhawanipore DC - 700025



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 15/1/2026, 9:44:22 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW411134707IN

Article Number:

EW411134707IN

Article Type:

SP_INLAND_DOC

Booked At:

Barabazar H O

Booked On:

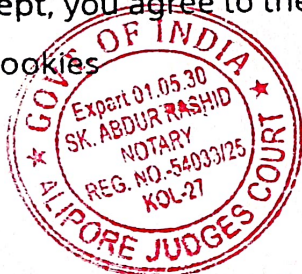
06/01/2026, 15:05:29

Destination:

This website uses cookies to provide a better user experience.

By clicking accept, you agree to the policies outlined in the Cookie Settings.

Customize Cookies



40

Print Report

Booked

Dispatched

In Transit

Out for Delivery

Delivered



Booked at



Delivered



Destination
Dharmatala SO - 700013



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 15/1/2026, 9:45:38 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW411134715IN

Article Number:

EW411134715IN

Article Type:

SP_INLAND_DOC

Booked At:

Barabazar H O

Booked On:

06/01/2026, 15:05:29

Destination:

This website uses cookies to provide a better user experience.
By clicking accept, you agree to the policies outlined in the Cookie Settings.

[Customize Cookies](#)



Booked

Dispatched

In Transit

Out for Delivery

Delivered



Booked at



Delivered



Destination

Dharmatala SO - 700013



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 15/1/2026, 9:47:48 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW411134724IN

Article Number:

EW411134724IN

Article Type:

SP_INLAND_DOC

Booked At:

Barabazar H O

Booked On:

06/01/2026, 15:05:29

Destination:

This website uses cookies to provide a better user experience.
By clicking accept, you agree to the policies outlined in the Cookie Settings.

Customize Cookies



42

Print Report

Booked

Dispatched

In Transit

Out for Delivery

Delivered



Booked at



Delivered



Destination

LRSarani SO - 700020



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 15/1/2026, 9:48:45 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW411134738IN

Article Number:

EW411134738IN

Article Type:

SP_INLAND_DOC

Booked At:

Barabazar H O

Booked On:

06/01/2026, 15:05:29

Destination:

This website uses cookies to provide a better user experience.

By clicking accept, you agree to the policies outlined in the Cookie Settings.

Customize Cookies



43

Print Report

Booked

Dispatched

In Transit

Out for Delivery

Delivered



Booked at



Delivered



Destination
Dharmatala SO - 700013



Department of Posts
Government of India
Ministry of Communications

Generated through Indiapost website on: 15/1/2026, 9:49:47 pm

Consignment/MO Tracking Report

Consignment/MO Number: EW411134741IN

Article Number:

EW411134741IN

Article Type:

SP_INLAND_DOC

Booked At:

Barabazar H O

Booked On:

06/01/2026, 15:05:29

Destination:

This website uses cookies to provide a better user experience.

By clicking accept, you agree to the policies outlined in the Cookie Settings.

Customize Cookies



ok

44

1

SHUVAJIT BOSE

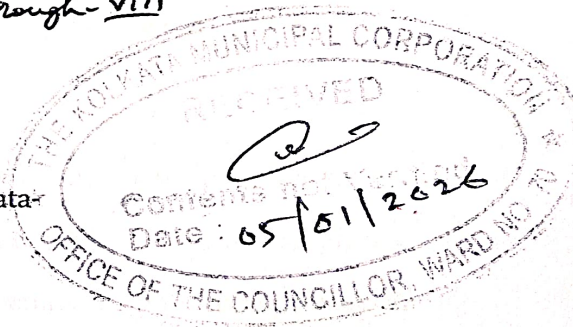
Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

BY SPEED POST/HAND DELIVERY

Dated: 04.01.2026

To,

1. The Chairman Heritage Building Committee, Kolkata
Municipal Corporation, 5, S.N. Banerjee Road, Kolkata-
700013.
2. The Commissioner, Kolkata Municipal Corporation, 5, S.N.
Banerjee Road, Kolkata-700013.
3. The Councilor, Ward No- 70, Kolkata Municipal Corporation,
35A, Dr. Rajendra Road, Kolkata -700020.
4. The Borough Chairman, Ward No 70, Kolkata Municipal
Corporation. 35A, Dr. Rajendra Road, Kolkata -700020. *Borough-VIII*
5. The Mayor, Kolkata Municipal Corporation
5, S.N. Banerjee Road, Kolkata-700013.
6. The Officer In charge, Bhawanipore Police Station, Kolkata-
700025.



In re:


Regarding nuisance created by Smt. Dipti Chatterjee, M/S, Pari
Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar
Chowdhary with the help of other anti social elements intentionally
blocking the common passages and also making illegal construction



Spn

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

45


covering up common portion of the property by making permanent structure thereon, by changing the drainage pipeline of the said premises in respect of the premises no. 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020 which falls under Grade II B, OF THE GRADED LIST OF HERITAGE BUILDING,

My clients: Smt. Preeti Maitra, wife of Sri Tarun Kumar Maitra, Daughter of Late Abani Chandra Banerjee, by caste :Hindu, residing at 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020.

Sir,

Under instructions and on behalf of my clients mentioned hereinabove I do write to you which is as follows:-

It is stated that my client is a co-sharer/owner in respect of 1st and 3rd Floor of the premises No. 15, Elgin Road, P.S Bhowanipore, Kolkata-700 020 (Now Known as premises No. 15, Lala Lajpat Rai Sarani)(hereinafter referred to as the said premises), along with common portions thereof, through inheritance from her father and is possessing same.

My client states that after the death of her father and also that of her mother, my client along with one Dipti Chatterjee being her elder sister became joint owners in respect of 1st and 3rd floor of the said premises. My client recently came to learn that the said Dipti Chatterjee without informing my





SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

client sold her 50% share in respect of the said property to one M/S, Pari Properties Pvt. Ltd, belonging to Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary. Having come to learn the said fact my client had preferred an suit for partition before the Learned 4th Court of Civil Judge (Sr. Div) at Alipore and the same was registered as Title Suit No. 1554 of 2025, and the same is pending disposal. It is further stated that my client along with the said suit has also filed an application under order 39 Rule 1 and 2 of the code of civil procedure, inter-alia, praying before the learned court for an order of injunctions restraining the defendants in the suit from transferring and/or alienating the said suit property. It is further stated that the said application for injunction was heard by the learned court on 24.09.2025, and the learned court was pleased to pass an ad-interim order, the operative part of which are reproduced herein below:-

".... That the prayer for ad-interim injunction is considered and allowed and both plaintiff and defendants are directed to maintain status-quo as on this day with regard to nature, character, possession and alienation of Schedule "B" (Part-I to Part-III) suit property in plaint and injunction application as well till 24.10.2025. Plaintiff is directed to comply with the provision of Order 39 Rule 3(a) & 3(b) CPC at once. Return the original documents to plaintiff as filed today..."

A website copy of the said order obtained from the official website of the Learned Court is annexed hereto and marked with the letter "A".

It is stated that inspite of an order of injunction in respect of the said property the persons concerned as specifically mentioned in the subject hereinabove are intentionally not only flouting with the order of the learned court but also intentionally and without permissions from the



SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

concerned Municipal Authorities are making huge structural changes as well as coving up common portion of the property by making permanent structure thereon, and also taking attempt for changing the drainage pipeline of the said premises in respect of the premises no. 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020 which falls under Grade II B, OF THE GRADED LIST OF HERITAGE BUILDING,

It is stated that the said Ravi Kumar Chowdhury being the defendant no. 4 has been rampantly changing the nature and character of the said premises by illegally raising walls and creating many toilets and washroom and has also been blocking and changing the course of the drainage system in the said premises .It is further stated that for no reason the said Ravi Kumar Chowdhury has been encroaching the common passages and the mandatory open space of the building. It is very much pertinent to mention that the said premises is a Heritage Building in the books of Kolkata Municipal Corporation and moreover the said Ravi Kumar Chowdhury has been installing Air Conditioned outer unit in and around the building which may cause life threat to the pedestrians as the build is 120 years old made out of lime and shurki. It is also submitted herein that the said defendants in the said suit without even taking permission of any concerned Municipal Authorities have made unauthorized toilet, illegal drainage system in the said property.

My client states that my client had already intimated about the said illegal acts of the said Ravi Choudhury and others vide complaint dated 29.09.2025 made before the Officer In charge Bhowanipore Police Station, but till date no fruitful steps has taken place from the concerned authority.



48 (44)

5

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers,
Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

It was understood that it has been a tactic made by Ravi Kumar Chowdhury to harass my client in the period of distress so that she can be forced to leave the suit premises. Some Colored pictures depicting the present scenario are annexed hereto and marked with the letter "B".

In view thereof my client do herein requests your good selves to kindly act in terms of the provisions of the Law of the land and take immediate steps for stopping such illegal acts.

This is for your information and necessary steps.

This is without prejudiced to the rights and contentions of my client.

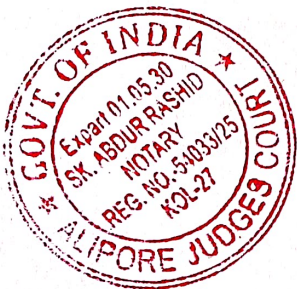
Thanking you

Yours Truly



Advocate

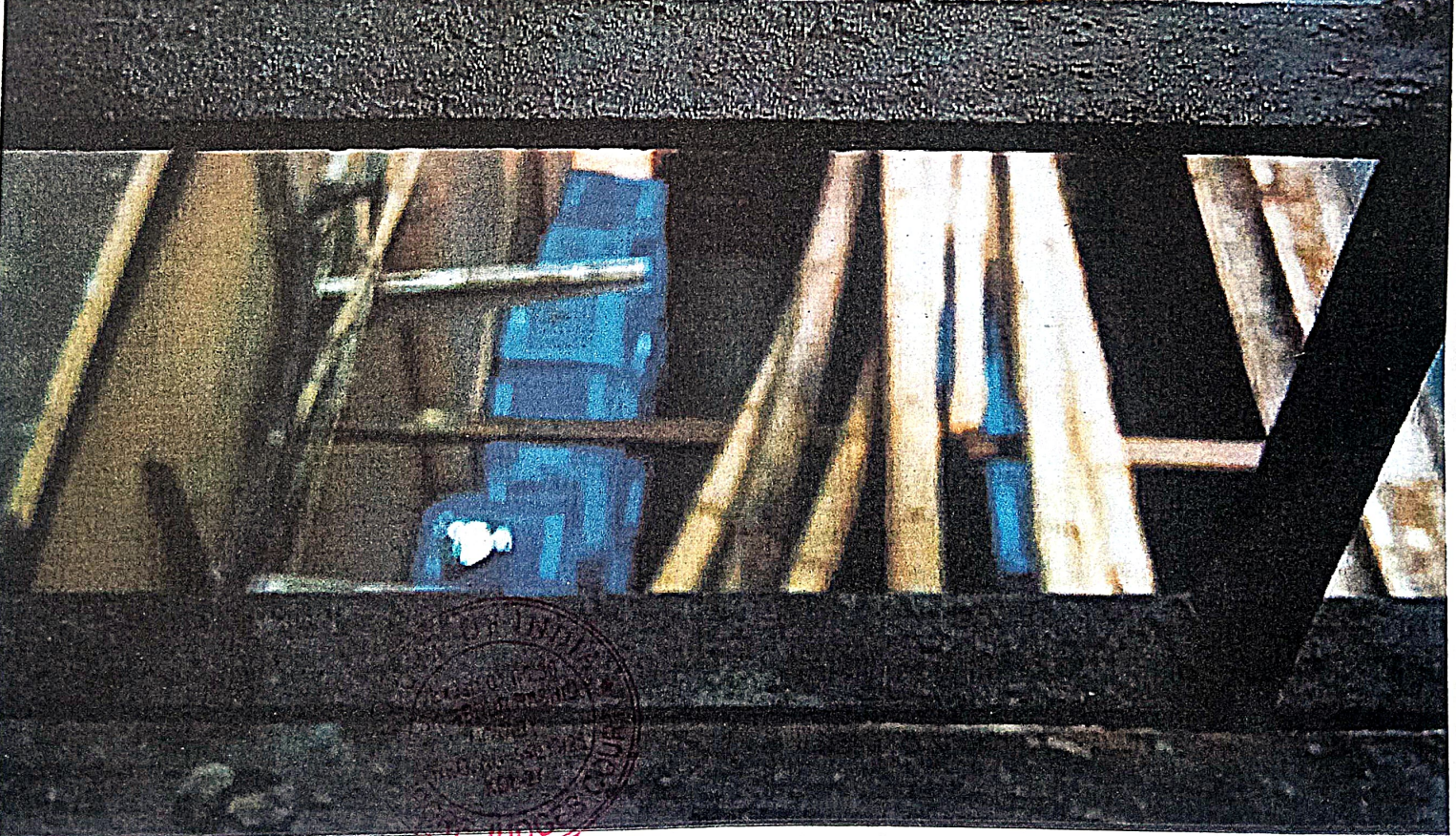
Enclosed: As Above.



COLD STORAGE MACHINES IN SHED ON EASTERN SLIDE

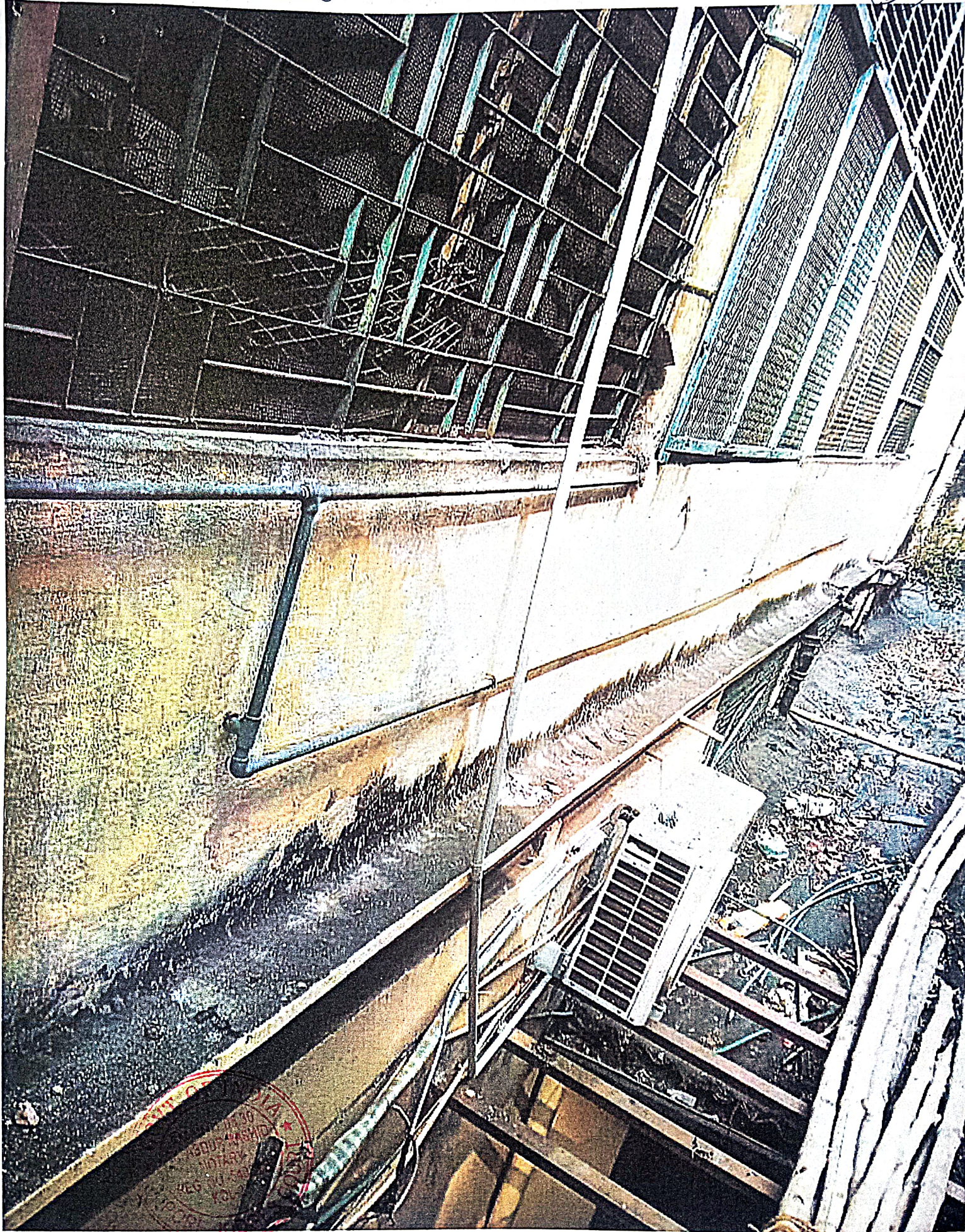
Annexure - "B" 3

49



ON EASTERN SIDE

50



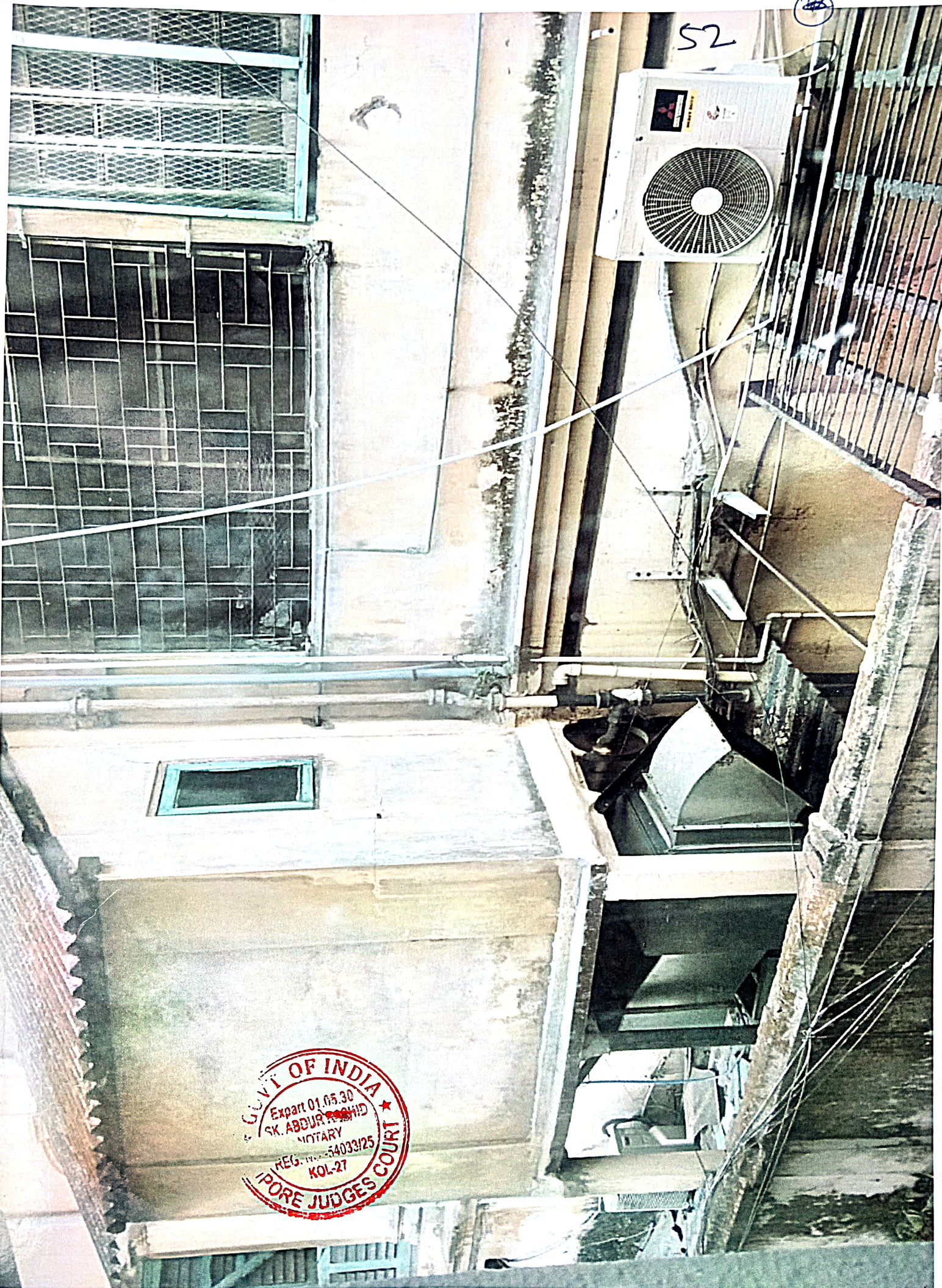
PHOTOGRAPH BY
JAMES H. HARRIS
1953

(202)

51



GOVT. OF INDIA
Export 01.05.30
BK. ABDUR RASHID
NOTARY
REG. NO. 54933/25
KOL-27
MILPORE JUDGES COURT



52

GOVT OF INDIA
Expert 01.05.30
SK. ABDUR RAHIM
MUNICIPALITY
REG. No. 54033/25
KOL-27
COCHIN JUDGES COURT

53

GOVT. OF INDIA
Export 01 05 30
SK. ABDUR RASHID
NOTARY
REG. NO. 4933/25
KOL-27
MADRAS JUDGES COURT



BLDG. FRONT VIEW AS OF NOW

54

(49a)



GOVT. OF INDIA COURT JUDGES COURT
Expert of 05.30
Dr. ABDUR RAHIM
M.D. TARIQ
REG. NO. 54033/25
KOL-27



PAYING C...

PAYING C... AT BANSRON...
NO BROKERAGE
PHONE & CHARGE
877201604

ANKITA

ANKITA

ANKITA

ANKITA



Wm Side With New DRAINAGE
NEXT TO RESERVOIR N

55

496



GOVT. OF INDIA
Expert 01.05.30
SK. ABDUS RAHIM
NOTARY
REG. NO. 54033/25
KOL-27
ALIPORE JUDGES COURT

PROPOSED TOILET OUTLET
ON WESTERN SIDE NEXT TO TANK

56

400



COMMON PASSAGE CHIPPED OFF
AND STAIRCASE DISFIGURED

ST

482

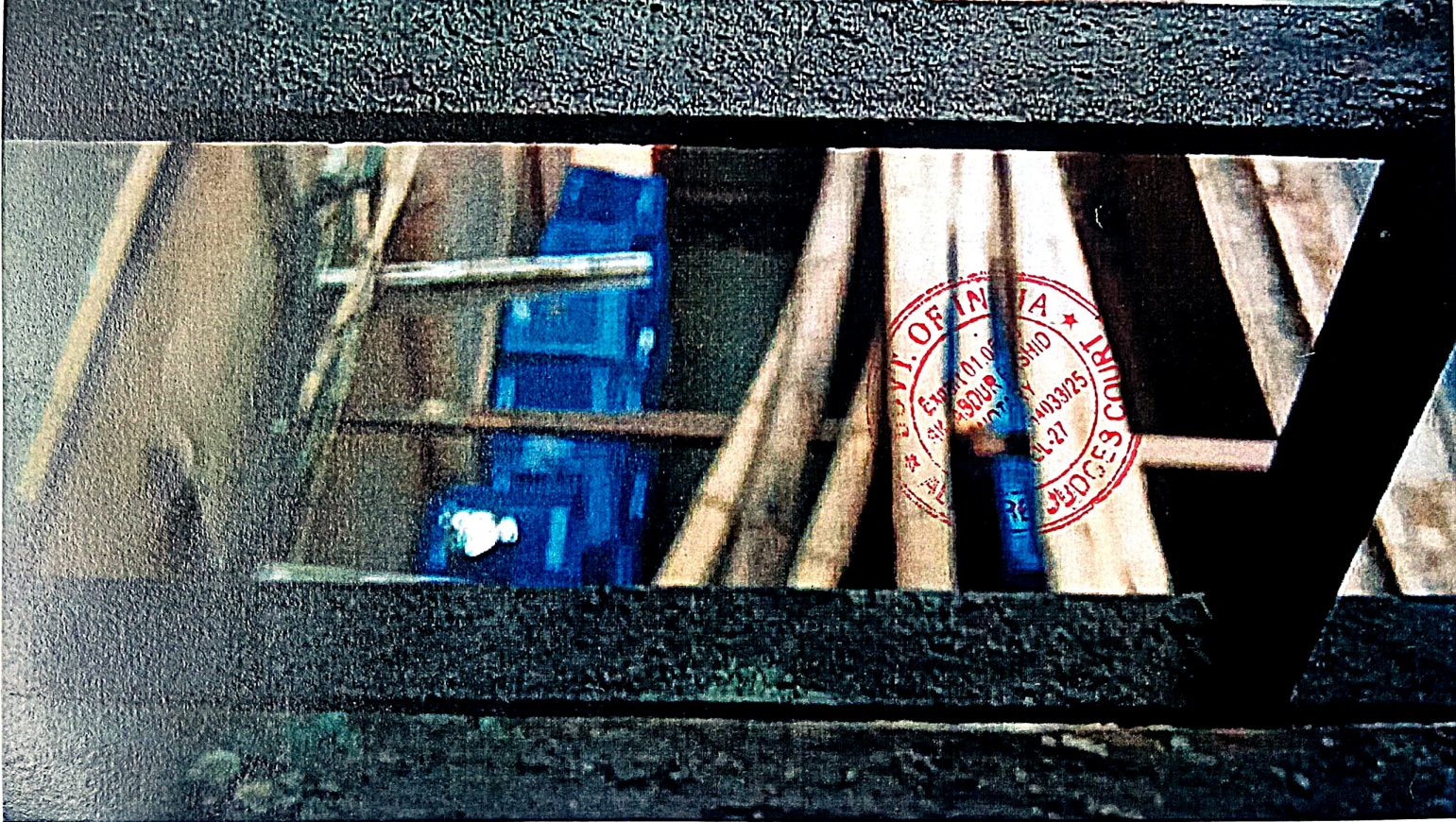


COURT OF INDIA
EXHIBIT 105/30
ST. ANDREW ROAD
NO 7/49
REG. NO. 5403/25
KOL-21
ALIPORE JUDGES COURT

COLD STORAGE
MACHINES IN SHED ON EASTERN SIDE

58

(402)



BLOCKING OF OPEN SPACE
ON EASTERN SIDE

59



60

489

COURT OF INDIA
 NOTARY
 REG. NO. 5403/2005
 KOL-21
 CALIPORE JUDGE



61

49h



GOVT. OF INDIA
EVEN 01-05-20
SK. ABDUL RAHMAN
NOTARY
REG. NO. 5403325
KOL-27
ALIPORE JUDGES COURT

62

Annexure - "C"



EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW3431367201N

DATE 5/2/26

WEIGHT 30 GMS

CHARGE Rs. 36/-

BNPL SPEED POST
Customer Code No-4000530591
BO/Bazar H.P.O
Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO Central Pollution Control Board, Ayaz Nayan
Delhi - PIN 110032
SENDER G. Bose Ach
KOL-01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW3431366921N

DATE 5/2/26

WEIGHT 30 GMS

CHARGE Rs. 25/-

BNPL SPEED POST
Customer Code No-4000530591
BO/Bazar H.P.O
Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO W.B. Pollution Control Board, 10A Salt Lake
KOL-98. PIN
SENDER G. Bose Ach
KOL-01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW3431367011N

DATE 5/2/26

WEIGHT 30 GMS

CHARGE Rs. 25/-

BNPL SPEED POST
Customer Code No-4000530591
BO/Bazar H.P.O
Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO W.B. Pollution Control Board, 10A Salt Lake
KOL-98 PIN
SENDER G. Bose Ach
KOL-01

EMS SPEED POST

ID- 4000530591 Contract No.-40321452

No. EW3431367121N

DATE 5/2/26

WEIGHT 30 GMS

CHARGE Rs. 25/-

BNPL SPEED POST
Customer Code No-4000530591
BO/Bazar H.P.O
Kolkata - 700 007

SPEED POST RECEIPT

Bill No.

TO O. C. Bhawanipur P.S.
KOL-26. PIN
SENDER G. Bose Ach
KOL-01



SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers, Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

63

By speed post

To,

Dated: 05.02.2026

1. The West Bengal Pollution Control Board, through its Member Secretary, Paribesh Bhawan, Block L.A. 10A, Salt Lake City, Kolkata 700098.
2. The West Bengal Pollution Control Board, through its Chief Engineer, Operation and Execution Cell, Paribesh Bhawan, Block L.A. 10A, Salt Lake City, Kolkata 700098.
3. The Central Pollution Control Board through its Member Secretary, Paribesh Bhawan, CBD-cum-Office Complex East Arjun Nagar, Delhi - 110032.
4. The Officer-in-Charge, Bhowanipur Police Station, 42, Shyama Prasad Mukherjee Road, Jatin Das Park, Patuapara, Bhowanipore, Kolkata - 700026.

DEMAND NOTICE

In Re: Notice in respect of the precarious situation of Air Pollution in respect of premises 15, Elgin Road, P.S Bhowanipore, Kolkata-700 020 (Now 15, LalaLajpatRaiSarani)

COMPLAINT UNDER THE PROVISIONS OF NOISE (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974.

My Client: Smt. Preeti Maitra, wife of Sri Tarun Kumar Maitra, Daughter of Late Abani Chandra Banerjee, by caste :Hindu, residing at 15, Elgin Road, P.S. Bhowanipore, Kolkata-700 020 now known as 15, Lala Lajpat Rai Sarani, P.S. Bhowanipore, Kolkata-700 020.

Sir,

Under instructions and on behalf of my above client, I do write to you which are as follows:-

It is stated that my client is a co sharer in respect of the premises No. 15, Elgin Road, P.S Bhowanipore, Kolkata-700 020 (Now 15, Lala Lajpat Rai



[Handwritten signature]

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple Chambers, Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

84

Sarani), through inheritance from her father and is possessing the said portion therein and is staying with her family.

It is stated herein that there has been litigations pending before the Learned Civil Court at Alipore in respect of the said property for partition thereof. My Client has also made several representations before the Kolkata Municipal Corporation against M/S, Pari Properties Pvt. Ltd, Smt. MituChowdhary and Sri Ravi Kumar Chowdhary in respect of the illegal constructions in respect of the said premises. There has been injunction order passed by the Learned Court restraining Smt. Dipti Chatterjee, M/S, Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary not to create any third party interest in the suit premises and not to change the nature and character thereof. It is stated herein that M/S, Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary are the alleged landlord of the said "Elgin Roastery" situated on the ground floor of the said premises. Kindly note that the said Elgin Roastery, situated at the ground floor of the said premises has illegally made cold storage inside the common passage of the said premises as well as fixed an exhaust fan of its restaurant just underneath the window of my client herein wherein the same is causing immense air pollution to the said complainant as well as to the environment. In spite of repeated oral request nothing fruitful has transpired till date from the owner of the Elgin Roastery. It is further stated that the instant premises falls under Grade - II B, OF THE GRADED LIST OF HERITAGE BUILDING.



SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple
Chambers, Kolkata-700001. Mob-9007934541.

Email- shuvajitbose2011@gmail.com

65

My client states that serious construction and/or wooden work is going on inside the said "Elgin Roastery", even the common passage has been obstructed with huge logs and wooden particles as well as construction materials, which, interalia, is causing extreme noise as well as Air Pollution hereof. In spite of repeated oral requests made by my client, nothing fruitful has transpired from the end of "Elgin Roastery", which shows a very sad state of affairs..

It is stated that the said premises is in precarious condition. Since there is an order of injunction in respect of the said premises by a competent court of law, the said Smt. Dipti Chatterjee, M/S, Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary are trying their heart and soul to oust my client from the suit property so that they can illegally construct and renovate the said premises and use the said premises for their commercial purposes. In view of the same the said Smt. Dipti Chatterjee, M/S, Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary has made the said premises into a den of rubbish and has flouted all guidelines so framed by the National Green Tribunal with regards to the Noise Pollution.

It is stated that it will be evident that the construction site of premises No. 15, Elgin Road, P.S Bhowanipore, Kolkata-700 020 (Now 15, Lala Lajpat Rai Sarani) is in a terrible situation and requires the intervention of the WBPCB for maintaining the proper environment in and around the said premises.



[Handwritten signature]

SHUVAJIT BOSE

Advocate, High Court Calcutta, 6, Old Post Office Street, Ground Floor, Room No-54, Temple
Chambers, Kolkata-700001. Mob-9007934541.
Email- shuvajitbose2011@gmail.com

56

It is stated that the said act and conduct of the said M/S Pari Properties Pvt. Ltd, Smt. Mitu Chowdhary and Sri Ravi Kumar Chowdhary and that of Elgin Roastery are per-se illegal and cannot in any manner stand the test of time.

In view thereof, you are requested to kindly take up the said matter as an urgent basis and draw proceedings under the Green Tribunal Act

You are requested to kindly treat the instant notice under the provisions envisaged in the Noise (Prevention and Control of Pollution) Act, 1974, and take steps within 7 (seven) days from the receipt of the instant notice or else my client will be forced to take legal steps as she will be advised in terms of law.

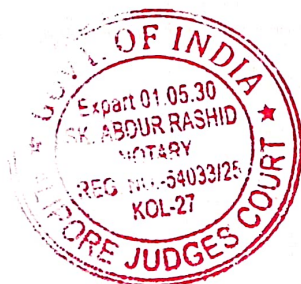
This is without prejudice to the rights and contentions of my client.

Thanking you

Yours Truly



Advocate



Department of Posts
Government of India
Ministry of Communications

67



Generated through Indiapost website on: 12/2/2026, 8:00:58 PM

Consignment/MO Tracking Report

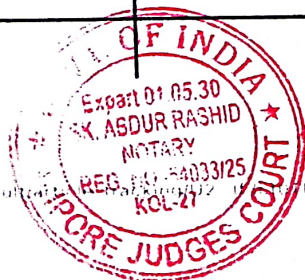
Consignment/MO Number: EW343136729IN

Article Number: EW343136729IN
Article Type: SP_INLAND_DOC

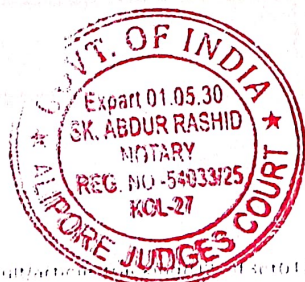
Booked At: Barabazar H O
Booked On: 05/02/2026, 19:00:34
Destination: Shahdara SO

Origin Pincode: 700007
Delivered On: 11/02/2026, 11:57:03
Destination Pincode: 110032

Event	Date	Time	Office
Item Booked	05/02/2026	19:00:34	Barabazar H O
Item Bagged	05/02/2026	19:22:01	Barabazar H O
Item Dispatched	05/02/2026	19:25:57	Barabazar H O
Item Dispatched	05/02/2026	22:53:48	Kolkata RMS Mails TMO
Item Received	06/02/2026	10:57:29	Kolkata NSH
Item Bagged	06/02/2026	11:00:33	Kolkata NSH
Item Dispatched	06/02/2026	11:15:12	Kolkata NSH



Item Dispatched	06/02/2026	12:06:31	KOL AP TMO	68
Item Dispatched	07/02/2026	08:47:41	KOLKATA TRANSHIPMENT CENTRE	
Item Dispatched	10/02/2026	16:35:55	Delhi Rs TMO	
Item Bagged	11/02/2026	01:12:05	New Delhi NSH	
Item Dispatched	11/02/2026	06:05:49	New Delhi NSH	
Item Received	11/02/2026	08:17:17	Shahdara SO	
Item Invoiced to Bulk Addressee	11/02/2026	09:31:05	Shahdara SO	
Item Delivered to cpcb	11/02/2026	11:57:03	Shahdara SO	



Department of Posts
Government of India
Ministry of Communications

69



Generated through Indiapost website on: 12/2/2026, 8:02:27 PM

Consignment/MO Tracking Report

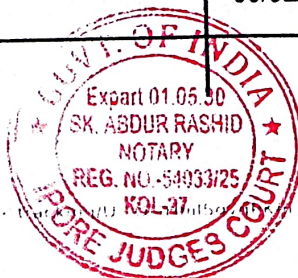
Consignment/MO Number: EW343136692IN

Article Number: EW343136692IN
Article Type: SP_INLAND_DOC

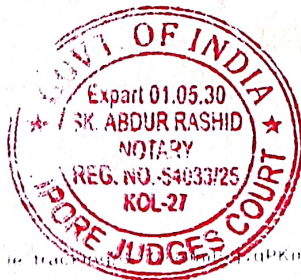
Booked At: Barabazar H O
Booked On: 05/02/2026, 19:00:34
Destination: Sech Bhawan IDC

Origin Pincode: 700007
Delivered On: 09/02/2026, 17:13:42
Destination Pincode: 700091

Event	Date	Time	Office
Item Booked	05/02/2026	19:00:34	Barabazar H O
Item Bagged	05/02/2026	19:21:45	Barabazar H O
Item Dispatched	05/02/2026	19:25:57	Barabazar H O
Item Dispatched	05/02/2026	22:20:53	Kolkata RMS Mails TMO
Item Dispatched	06/02/2026	02:38:27	KOL AP TMO
Item Received	06/02/2026	12:07:37	Kolkata NSH
Item Bagged	06/02/2026	15:33:20	Kolkata NSH



Item Dispatched	06/02/2026	17:39:59	Kolkata NSH 70
Item Dispatched	07/02/2026	07:05:38	KOL AP TMO
Item Received	07/02/2026	10:24:02	Sech Bhawan IDC
Direct Deposit - On Addressee instructions	07/02/2026	18:10:33	Sech Bhawan IDC
Item Invoiced	09/02/2026	11:48:10	Sech Bhawan IDC
Item Delivered	09/02/2026	17:13:42	Sech Bhawan IDC



Department of Posts
Government of India
Ministry of Communications

71



Generated through Indiapost website on: 12/2/2026, 8:03:39 PM

Consignment/MO Tracking Report

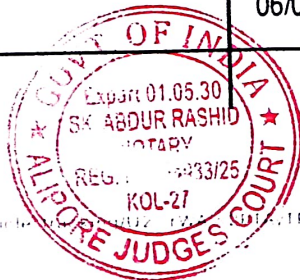
Consignment/MO Number: EW343136701IN

Article Number: EW343136701IN
Article Type: SP_INLAND_DOC

Booked At: Barabazar H O
Booked On: 05/02/2026, 19:00:34
Destination: Sech Bhawan IDC

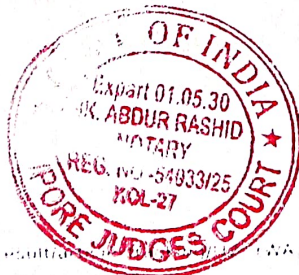
Origin Pincode: 700007
Delivered On: 09/02/2026, 17:13:42
Destination Pincode: 700091

Event	Date	Time	Office
Item Booked	05/02/2026	19:00:34	Barabazar H O
Item Bagged	05/02/2026	19:21:45	Barabazar H O
Item Dispatched	05/02/2026	19:25:57	Barabazar H O
Item Dispatched	05/02/2026	22:20:53	Kolkata RMS Mails TMO
Item Dispatched	06/02/2026	02:38:27	KOL AP TMO
Item Received	06/02/2026	11:39:59	Kolkata NSH
Item Bagged	06/02/2026	15:33:20	Kolkata NSH



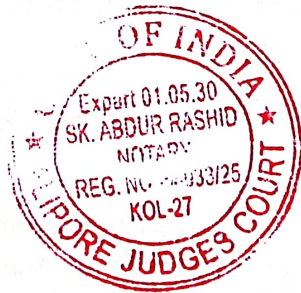
Item Dispatched	06/02/2026	17:39:59	Kolkata NSH
Item Dispatched	07/02/2026	07:05:38	KOL AP TMO
Item Received	07/02/2026	10:24:02	Sech Bhawan IDC
Direct Deposit - On Addressee instructions	07/02/2026	18:10:33	Sech Bhawan IDC
Item Invoiced	09/02/2026	11:48:10	Sech Bhawan IDC
Item Delivered	09/02/2026	17:13:42	Sech Bhawan IDC

72



Item Received	06/02/2026	08:55:44	Bhawanipore DC
Item Invoiced	06/02/2026	10:00:14	Bhawanipore DC
Item Delivered	06/02/2026	16:01:22	Bhawanipore DC

74



75

Preeti Maitra

VAKALATNAMA

District : _____

Before the National Green Tribunal Eastern Bench at Kolkata

Original Application No. _____ of 2026

Preeti Maitra { Plaintiff
Petitioners

-Versus-

West Bengal Pollution Control Board & Ors { Respondent
Opposite Party

Vakalatnama on behalf of Applicant
Know all men by these presents that by Vakalatnama, I/We appoint Advocates noted below
or any one of them my/our lawful Advocate or Advocates for filling the memorandum or appeal or
petition

of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith for preparing the paper book in the case and for putting in papers, petitions etc. On my /our behalf for filling, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHEREOF I/ We sign and execute this Vakalatnama on this the 23 of 03
2026

Name of Advocate

SHUVAJIT BOSE

ADVOCATE

6, Old Post Office Street

Room No - 54, Ground Floor

Temple Chambers, Kol - 700001

Enrolment No - F/1161/2015

Mob - 9007934541